

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, AMRITSAR
(VIRTUAT COURT)**

**BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

ITA Nos. 158 to 161/ASR/2018
A.Y : 2013-14, 2012-13, 2011-12, 2010-11

Shri Balvir Singh, S/o Shri Mela Singh, Village Awan Bhikhe Shah, PO Begowal, Dasuya.	बनाम	The ITO, Dasuya.
स्थायी लेखा सं./PAN NO. AYVPS4538C		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri J.S.Bhasin, Advocate
राजस्व की ओर से/ Revenue by : Shri Rakesh Kumar, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 25.11.2020

उद्घोषणा की तारीख/Date of Pronouncement : 25.11.2020

आदेश/Order

PER N.K.SAINI, V.P.:

These are four appeals by the assessee directed against the separate orders of ld. Commissioners of Income Tax (Appeal)-1, Jalandhar dated 04.01.2018 pertaining to 2013-14, 2012-13,, 2011-12 and 2010-11 assessment year.

2. The ld. counsel for the assessee moved applications to withdraw these appeals stating therein that the assessee wants to avail immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3 / 5, in response to the applications filed by the assessee, under section 5(1) of the Direct

Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assessee may be allowed to be withdrawn.

3. The Ld. DR did not object if the above appeals of the assessee are dismissed as withdrawn.

4. In view of the above, all the appeals of the assessee are dismissed as withdrawn.

5. In the result, all the appeals of the assessee are dismissed.

Order pronounced on 25/11/2020.

Sd/-

(N.K. CHOUDHRY)
JUDICIAL MEMBER

'Poonam'

Dated : 25/11/2020

Sd/-

(N.K. SAINI)
VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File